

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 1882 of 2021

Gajendra Singh @ Rohit Singh ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Ranjan Kr. Sinha, Advocate

For the State : Mr. Suraj Verma, Spl. P.P.

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Order No. 03

Dated 26<sup>th</sup> March, 2021

I.A. No. 1603 of 2021

This application has been preferred by the petitioner for removing defect No. 5(e) as it has been stated by the learned counsel for the petitioner that the original Vakalatnama is deposited before the District Legal Services Authority and he has been sent the scanned copy which he has filed and accordingly he has prayed for ignoring this defect.

In view of the averment made in the instant application and the submission advanced by the learned counsel for the petitioner, defect No. 5(e) as pointed out by the office is ignored and the I.A. stands disposed. So far as any other defects(s), as pointed out by the office also stands ignored.

B.A. No. 1882 of 2021

Heard the learned counsel appearing for the respective sides.

The petitioner is an accused in connection with Devipur P.S. Case No. 167 of 2020 (POCSO Case No. 55 of 2020).

It has been alleged that the daughter of the informant was enticed away by the petitioner and one Chandan Kumar Yadav.

Learned counsel for the petitioner submits that it is Chandan Kumar Yadav who is said to have committed rape upon the victim as per the statement u/s 164 Cr.P.C. and the said Chandan Kumar Yadav has already been granted bail by this Court in B.A. 79 of 2021. It has further been stated that so far as the petitioner is concerned, he is attributed to have enticed away the victim girl.

Learned APP has opposed the prayer for bail of the petitioner.

The petitioner appears to be in custody since 05.10.2020 and the perusal of the order passed in B.A. 79 of 2021 does indicate that it was Chandan Kumar Yadav who had committed rape upon the victim girl.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two

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sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-III, Deoghar in connection with Devipur P.S. Case No. 167 of 2020 (POCSO Case No. 55 of 2020).

(RONGON MUKHOPADHYAY,J.)

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